

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.109/2001

New Delhi, this 1st day of April, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)
Hon'ble Shri M.P. Singh, Member(A)

(10)

1. Arun Kumar
2. Khum Raj
3. Madan Chand
4. Gian Chand
5. Sukh Chain Singh
6. Gurcharan
7. Gagan Kumar
8. Ravinder Kumar
9. Harpal Singh
10. Surender Singh
11. Inder Singh
12. Arur Singh
13. Tara Chand

All working as Buglars in Delhi Police .. Applicants

(Shri Yogesh Sharma, Advocate)

versus

1. NCT of Delhi through the Chief Secretary
Old Secretariat, Delhi
2. The Commissioner of Police
Delhi Police, Police Head quarters
IP Estate, New Delhi
3. The Secretary
Ministry of Home Affairs
Govt. of India, New Delhi .. Respondents

(Shri Vijay Pandita, Advocate)

ORDER(oral)

By Smt. Lakshmi Swaminathan, Vice-Chairman(J)

Applicants seek a direction to the respondents to pass orders declaring them as belonging to the technical staff. They are Constables (Buglars) in Delhi Police. They further claim that they should be entitled to all the benefits which are applicable to the technical staff including revision of pay scale, promotion etc.

2. We have heard Shri Yogesh Sharma, learned counsel for the applicants and Shri Vijay Pandita, learned counsel for the respondents. Both the learned counsel have drawn our attention to the earlier order issued by this

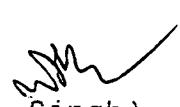
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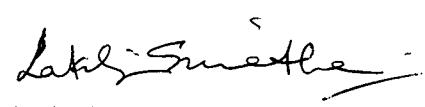
Tribunal in Murli Dhar & Others. Vs. Govt. of NCT of Delhi & Others. in OA No.586/2002 which was disposed of vide order dated 28.2.2000 and Bharat Bhusan & Ors. Vs. Govt. of NCT of Delhi & Others. in OA No.110/2001 which was disposed of vide order dated 11.12.2001 and certain other decisions mentioned in these orders, copies placed on record.

3. We are informed that the applicants in the present OA are Buglars and are similarly situated ^{as b} Buglars mentioned in the aforesaid case of Murli Dhar & Others and also similarly situated as applicants in the other OA, namely, Bharat Bhusan & Others (supra). Applicants have also submitted that they have made representations to the respondents, which have not been replied till date.

4. In the facts and circumstances of the case, OA is disposed of with the following directions:

- (i) Respondents shall consider the representations dated 20.11.2000 along with the grounds taken in the present OA and dispose of the same by passing a detailed, speaking and reasoned order in accordance with rules and instructions, with intimation to the applicants, within three months from the date of receipt of a copy of this order.
- (ii) If any grievance still survives, applicants are at liberty to proceed in the matter as advised in accordance with law.
- (iii) No order as to costs.


(M.P. Singh)
Member(A)


(Smt. Lakshmi Swaminathan)
Vice-Chairman(J)

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